Motion for Election

[25 November, 2014]

Insurance Laws (Amendment) Bill, 2008, be extended up to 12th December, 2014 to present its report to the House.

The motion was adopted.

## MOTION FOR ELECTION TO THE COUNCIL ESTABLISHED UNDER SECTION 31(1) OF THE INSTITUTES OF TECHNOLOGY ACT, 1961

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Sir, I move the following Motion:—

"That in pursuance of clause (k) of sub-section (2) of Section 31 read with subsection (1) of Section 32 of the Institutes of Technology Act, 1961 (No.59 of 1961), this House do proceed to elect, in such manner as the Chairman may direct, one Member from amongst the Members of the House to be a member of the Council established under sub-section (1) of Section 31 of the said Act."

The question was put and the motion was adopted.

...(Interruptions)...

MR. DEPUTY CHAIRMAN: Now, we take up Zero Hour Submissions. ... (Interruptions)...

SHRI ANAND SHARMA (Rajasthan): Sir, the House is not in order. ... (Interruptions) ....

The House is not in order. ... (Interruptions) ...

MR. DEPUTY CHAIRMAN: On what? ...(Interruptions)... On what? ...(Interruptions)... I allowed him on this. ...(Interruptions)...

श्री अली अनवर अंसारी (बिहार) : सर, जीरो ऑवर का समय एक घंटा बढ़ा दीजिए। ...(व्यवधान)...

SHRI ANAND SHARMA: Sir, I must say ...

MR. DEPUTY CHAIRMAN: Now, it is Zero Hour time. ...(*Interruptions*)... What is your subject?

SHRI ANAND SHARMA: Sir, I must say that it is a matter of deep anguish to us that when we had sought time to raise an issue, we were patiently waiting for the ruling to be given by the Chair on a point raised by Shri P. Rajeeve. After that, at least, it was our understanding that I will be called to raise the matter before another motion is moved.

MR. DEPUTY CHAIRMAN: No other motion has been moved.

to the Council

SHRI ANAND SHARMA: No; it has been.

MR. DEPUTY CHAIRMAN: That is over. The voting is over.

SHRI ANAND SHARMA: I am just registering my...

MR. DEPUTY CHAIRMAN: How can I call you then? It is over.

SHRI ANAND SHARMA: I asked for time. Now, the issue is ... (Interruptions) ....

MR. DEPUTY CHAIRMAN: You spoke on this subject.

SHRI ANAND SHARMA: No; I have not. I was on a different subject.

MR. DEPUTY CHAIRMAN: Yes, I heard you. ...(*Interruptions*)... I heard you. You see the record. ...(*Interruptions*)...

SHRI ANAND SHARMA: This is a different issue. The issue which we are raising...

MR. DEPUTY CHAIRMAN: No, no. What is over, you cannot discuss. I have given the ruling. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, I am not discussing that. ...(Interruptions)... I am not discussing that. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: It is Zero Hour. ... (Interruptions) ....

SHRI ANAND SHARMA: Please hear me. I am not discussing that. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: First you discipline your Members. ... (Interruptions)... At least, you do that. ... (Interruptions)... You can't discipline your Members, and you ... (Interruptions)... You discipline your Members. ... (Interruptions)... You discipline your Members, and ask them to go to their seats. ... (Interruptions)... You cannot discipline your Members and are trying to teach me. ... (Interruptions)... Now, tell me what you want. ... (Interruptions)...

SHRIANAND SHARMA: Sir, I have to say something in this House in the presence of the Government, with the Leader of the House and the Civil Aviation Minister.

MR. DEPUTY CHAIRMAN: On what subject? ...(Interruptions)... This is Zero Hour. ...(Interruptions)...

SHRI ANAND SHARMA: Sir, it is regarding the arbitrary change of the name of Hyderabad Airport. ... (Interruptions)... It was Rajiv Gandhi International Airport.

Ministers

MR. DEPUTY CHAIRMAN: No, no; you should give a notice for this.

SHRI ANAND SHARMA: The Telangana Assembly has passed a resolution that ....(*Interruptions*)... the Government of India has not consulted ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: No, you have to give a notice. Why don't you give a notice? ...(*Interruptions*)...

SHRI ANAND SHARMA: This is something which is unacceptable. We want a reply from the Government.

MR. DEPUTY CHAIRMAN: Why don't you give a notice?

SHRI ANAND SHARMA: This is not an issue ... (*Interruptions*)... We will not allow the House to run. ... (*Interruptions*)... How has that been done? ... (*Interruptions*)...

MR. DEPUTY CHAIRMAN: The House is adjourned to meet at 12.00 hours.

The House then adjourned at fifty-five minutes past eleven of the clock.

The House reassembled at twelve of the clock, MR. CHAIRMAN in the Chair.

## MINISTERS INTRODUCED

THE MINISTER OF FINANCE, THE MINISTER OF CORPORATE AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING AND THE LEADER OF THE HOUSE (SHRI ARUN JAITLEY): Sir, with your permission, I, on behalf of the hon. Prime Minister would like to introduce the newly inducted Ministers in the Council of Ministers to you and, through you, to the respected House.

Shri Manohar Parrikar	-	Minister of Defence
Shri Jagat Prakash Nadda	-	Minister of Health and Family Welfare
Shri Bandaru Dattatreya	-	Minister of State of the Ministry of Labour and Employment
Shri Mukhtar Abbas Naqvi	-	Minister of State in the Ministry of Minority Affairs; and Minister of State in the Ministry of Parliamentary Affairs.
Shri Giriraj Singh	-	Minister of State in the Ministry of Micro, Small and Medium Enterprises